

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1504/2015

New Delhi, this the 12th day of October, 2015

Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

Dr. Manoj Srivastava,
Son of Late Shri D.D. Srivastava,
Resident of B-8, Sector 56, Noida, UP
And working as Registrar,
Protection of Plant Varieties and Farmers' Rights Authority,
S-2, A Block, NASC Complex, DPS Marg,
New Delhi.-110 012.Applicant.

Present: In person.

Versus

1. Union of India through Secretary,
Ministry of Agriculture, Krishi Bhawan,
New Delhi.
2. Chairperson
Protection of Plant Varieties and Farmers' Rights
Authority,
S-2, A Block, NASC Complex, DPS Marg,
New Delhi.-110 012. .. Respondents

By Advocate Mr.Rajinder Nischal

ORDER (ORAL)

By Dr. Brahm Avtar Agrawal, Member (J):-

The impugned order dated 31.03.2015 (Annexure R-4) in the instant O.A. relates to recovery of an amount of Rs. 31,859.00/- from the applicant's salary for the loss of the laptop issued to him on 10.08.2010. The main contention of the applicant

is that the impugned order was passed without affording him any opportunity of hearing or show cause notice.

2. Learned counsel for the respondents fairly admits that no Show Cause Notice had been issued to the applicant before the order dated 31.03.2015 (Annexure R-4) was passed.

3. In the circumstances, the impugned order is set aside, being in violation of the principles of natural justice. The respondents shall issue a proper show cause notice to the applicant and afford him an opportunity of hearing in the matter and then pass a speaking order.

4. The OA is disposed of accordingly. No order as to costs.

(Dr. Brahm Avtar Agrawal)
Member (J)

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